

Dr. M. M. Das: The Committee recommended, *inter alia*, that the provinces, that is the States, should aim at introducing universal compulsory education for the children of 6 to 11 years age group within a period of ten years, but if financial conditions did not permit it, the programme may be extended over a longer period, but under no circumstances should it be given up.

The Committee recommended that universal compulsory education should be introduced for the above-mentioned age group in the country within ten years, by two Five Year Plans.

Shri Sanganna: May I know, Sir, whether the States which have introduced compulsory education have applied for financial aid to the Centre?

Dr. M. M. Das: Financial aid was paid to certain States (mostly Part A) for development of basic education.

Shri K. K. Basu: May I know, since the publication of the Kher Committee Report, in which States compulsory education has been introduced and how many people are affected by it?

Dr. M. M. Das: This information can be found in the Ministry of Education's Report named the *Progress of Education in India*, Quinquennial Review 1947—52. But, for the information of the hon. Member I may submit that according to the information received by end of 1949 the State Governments of Bihar, Bhopal, Travancore-Cochin, Mysore, Madras and Assam had implemented the recommendations regarding introduction of compulsory education. The State Governments of Jammu and Kashmir, and Central Provinces and Berar (now Madhya Pradesh) had accepted the recommendations and had them under their consideration.

Dr. Ram Subhag Singh: It was stated that the recommendations in regard to compulsory education have been implemented in Bihar. May I know in which part of Bihar this

recommendation has been given effect to and with what result?

Dr. M. M. Das: This information in detail can be had in the Education Ministry's Report under the title *Progress of Education in India* (Quinquennial Review) from the year 1947—52.

ADIM JATI SEVAK SANGH, IMPHAL

*2379. **Shri Rishang Keishing:** Will the Minister of Home Affairs be pleased to state how much amount from the Tribal Development Fund has been made available for the Imphal branch of the Adim Jati Sevak Sangh in 1953-54 and 1954-55?

The Deputy Minister of Home Affairs (Shri Datar): No grant as such has been given by the Central Government. A sum of Rs. 25,440, was, however, paid during 1953-54 by the Chief Commissioner, Manipur, out of the funds placed at his disposal for the welfare of the Tribes. No amount has yet been paid in the current financial year.

Shri Rishang Keishing: May I know whether Government have audited the accounts of the Sangh, and, if so, whether they are satisfied with them?

Shri Datar: We have not yet received any report from the Chief Commissioner about this matter.

ILLICIT TRAFFIC IN ARMS

*2380. **Shri Raghuramaiah:** Will the Minister of Home Affairs be pleased to state:

(a) whether there has been any illicit traffic in arms between India and Nepal during 1953-54; and

(b) if so, what steps have been taken to stop this?

The Deputy Minister of Home Affairs (Shri Datar): (a) and (b). The information has been called for from the State Governments concerned and will be laid on the Table of the House in due course.

Shri Raghuramaiah: May I know whether Government are aware that not only Inter-State gangs and individuals, but even policemen in civilian clothes, are reported to carry arms and explosives in passenger trains across the border; if so, what steps are Government taking in the matter?

Shri Datar: I have no information on the lines suggested by the hon. Member. We are making enquiries into the matter.

श्री भक्त वरान : क्या गवर्नमेंट के नोटिस में यह बात आई है कि जो हथियार नेपाल जाते हैं, उनमें उन राजनैतिक विद्रोहियों का भी हाथ है जो कि नेपाल की वर्तमान सरकार के विरुद्ध बगावत करना चाहते हैं, और क्या इस सम्बन्ध में नेपाल सरकार से अनुरोध किया गया है कि शीघ्र से शीघ्र इस बारे में कार्यवाही की जाय ?

Shri Datar: Government have no such information. We will however make enquiries.

I. A. F. INSTALLATIONS

*2381. **Shri Sadhan Gupta:** Will the Minister of Defence be pleased to state:

(a) whether a team of experts from the R.A.F. visited I.A.F. Installations in 1953;

(b) if so, whether it has submitted any report;

(c) what are the recommendations; and

(d) how far those have been implemented?

The Deputy Minister of Defence (Sardar Majithia): (a) Yes.

(b) Yes.

(c) It is not in public interest to disclose the recommendations.

(d) The recommendations are under examination.

Shri Sadhan Gupta: May I know, Sir, if since the visit of the R.A.F. team, there has been rationalisation and also whether a higher standard of examination has been insisted upon?

Sardar Majithia: About the higher standard of examination, I would like to say for the information of the House that it is the constant endeavour of Government to improve the efficiency of our Defence Forces and we are constantly engaged on that.

So far as the recommendations are concerned, I have already answered that it is not in the public interest to disclose them.

Mr. Speaker: The question is whether any rationalisation is to be introduced—if he can give him the information.

Sardar Majithia: As I said it is not in the public interest.

Shri Sadhan Gupta: May I know, Sir, whether it is a fact that airmen are required to do the work more efficiently, but their pay has not been increased?

Sardar Majithia: As I have already said, they are required to be efficient in their job. The pays have already been fixed and there is no question of increasing them.

Shri Bhagwat Jha Azad: May I know whether this team of experts was invited by the Government of India, and if so, how much it cost Government to take them round the installations?

Sardar Majithia: The answer to the first part of the question is yes; so far as the second part is concerned, the total cost excluding their passages to India was Rs. 9,700.

VOLUNTARY DISCLOSURES OF INCOME

*2382. **Shri Muniswamy:** Will the Minister of Finance be pleased to state:

(a) the total hidden income disclosed voluntarily or through the